

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/123/(IB)/2017

NAME OF THE PETITIONER(S) : A K CHATURVEDI & CO

NAME OF THE RESPONDENT(S) : SHELL INDIA MARKETS PVT LTD

UNDER SECTION : 433 (e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|------------------------|
| | | | REPRESENTATION BY WHOM |

| | | | |
|----|--|------------------------|-----------|
| 1. | Mr. Jose John for M/s. King & Partridge | Counsel for Respondent | Jose John |
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ORDER

Shri R Pranav, counsel for petitioner caused appearance and stated that he has been engaged by the petitioner before the High Court of Madras, but he had withdrawn his vakalat At this juncture Shri Jose John caused appearance on behalf of the respondents and submitted that no money is payable to the petitioner by the respondents and all the claims have already been settled. If at all any claim is there, the same is barred by limitation. However, the petitioner is absent and the counsel causing appearance has already withdrawn his vakalat. Therefore, the Registry is directed to issue notice the petitioners for their appearance. Put up on 23.06.2017 at 2.30 P.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)